

**Court-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**DFR No. 725 of 2015**

**Dated : 27 August, 2015**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Jharkhand Urja Vikas Nigam Ltd.**

**.... Appellant(s)**

**Versus**

**Damodar Valley Corporation & Anr.**

**.... Respondent(s)**

Counsel for the Appellant (s) : Mr. Sunil Kumar  
Mr. Himanshu Shekhar  
Mr. Navin Kumar  
Mr. Abhas Parimal  
Mr. S. Gaur

Counsel for the Respondent (s) :

**ORDER**

Interlocutory Application No. 276 of 2015 has been moved on behalf of the appellant seeking condonation of delay in re-filing the Appeal. The main contention of the appellant's counsel is that original Appeal was filed within time but it took 91 days to cure the defects, hence re-filing was done with a delay of 91 days.

Issue notice of I.A. No. 276 of 2015 to the respondents returnable within two weeks' from today. Respondents are directed to file their objections to the I.A. for condonation of delay within three weeks from today.

Post the said I.A. for hearing on **29<sup>th</sup> September, 2015.**

**( T. Munikrishnaiah )**  
**Technical Member**  
ss/rkt

**(Justice Surendra Kumar)**  
**Judicial Member**